

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No.L-1/44/2010-CERC

Coram:

**Shri Gireesh B Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order: 10.3.2016

In the matter of

Approval of slab rates for POC Charges and losses for the period January to March 2016, under the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 and amendments thereto.

And

In the matter of

National Load Despatch Centre

..... Respondent

ORDER

The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (here in after "Sharing Regulations") came in to effect from 1.7.2011. The third amendment to the Sharing Regulations has come in to force with effect from 1st May, 2015 and it inter-alia provides for nine slab rates for PoC Charges and PoC losses, HVDC Charges rate and Reliability Support Charges rate.

2. The last proviso to sub-clause (l) of clause(1) of Regulation 7 of the Sharing Regulations provides as under:-

"Provided further that there shall be nine slab rates for PoC Charges. The slab rates shall be computed by the Implementing Agency based on the methodology given in Annexure-I to these regulations. The slab rates shall be approved by the Commission for each Application Period. The number of slabs shall be reviewed by the Commission after two years."



3. The proviso to sub-clause (s) of clause (1) of Regulation 7 of the Sharing Regulations provides as follows:-

"Provided that there shall be nine slabs for calculation of transmission losses which shall be expressed in terms of percentage. There shall be 4 steps above the average loss and 4 steps below the average loss with as lab size of 0.25% subject to minimum loss of Zero percent. The slabs may be reviewed by the Commission after two years."

4. The sub-clause (q) of clause (1) of Regulation 7 of the Sharing Regulations provides as under:-

"(q) The recovery of the Yearly Transmission Charges (YTC) of the ISTS network shall be based on the Hybrid Methodology (PoC charge), Reliability Support Charge and HVDC Charge. Ten percent (10%) of the Yearly Transmission Charges shall be recovered through Reliability Support Charge Sharing methodology. The Commission may review the weightage accorded to Reliability Support Charge when ever deemed necessary. The Reliability support charge rates shall be determined separately and shall not be mixed with zonal PoC rates. The Reliability Support Charge shall be payable by the DICs in proportion to their Approved Withdrawal. In case of Injection DICs having Long Term Access to target region, Reliability Support Charges shall also be payable in proportion to their Approved Injection."

5. The sub-clause (3) of clause (4) of Regulation 11 of the third amendment of Sharing Regulations provides as under:-

"3. HVDC charge

(i) 10% of Monthly Transmission Charges (MTC) of HVDC transmission system shall form part of Reliability Support Charges and the balance shall be billed as detailed below: Transmission Charges for HVDC system created to supply power to specific regions shall be borne by DICs of such regions. The HVDC Charge shall be payable by DICs of the Region in proportion to their Approved Withdrawal. In case of Injection DICs having Long Term Access to target region, it shall also be payable in proportion to their Approved Injection.

For Generators having LTA to target region

$$\frac{[\text{HVDC Charge for Region in Rs/month}] \times [\text{Approved Injection}]}{[\text{Total approved Withdrawal of the Withdrawal DICs and Approved Injection of the Generator having LTA to target Region}]}$$

For Demand:

$$\frac{[\text{HVDC Charge for Region in Rs/month}] \times [\text{Approved Withdrawal}]}{[\text{Total approved Withdrawal of the Withdrawal DIC and Approved Injection of the Generator having LTA to target Region}]}$$

(ii) HVDC Charge shall also be applicable for additional MTOA. Over/under recovery of



HVDC charges shall be adjusted in the third part of bill in a manner as provided in Regulation 11(6) of these Regulations.

(iii) Where transmission Charges for any HVDC system are to be partly borne by a DIC (injecting DIC or withdrawal DIC, as the case may be) under a PPA or any other arrangement, transmission Charges in proportion to the share of capacity in accordance with the PPA or other arrangement shall be borne by such DIC and the Charges for balance capacity shall be borne by the remaining DICs by scaling up of MTC of the AC system included in the PoC. Such HVDC shall not be considered under (i) above.

This first part of the bill shall be raised based on the Point of Connection rates, Reliability Support rate, HVDC Charge, Approved Withdrawal and Approved Injection for each DIC, provided by the Implementing Agency on the next working day of uploading of the Regional Transmission Accounts by the respective Regional Power Committees on their websites in each month for the previous month and determined prior to the commencement of the application period:

Provided that the list of transmission assets along with the approved transmission charges for which billing has been done shall be closed with the first part of the bill:

Provided further that the charges for the DICs having long term access with out beneficiaries shall comprise the Injection POC Charges, Reliability Support Charges and HVDC Charges.”

6. The Implementing Agency (IA) vide its letter dated 9.3.2016 has submitted slab rates for PoC Charges towards "LTA/MTOA and STOA", Reliability Support Charge Rate, HVDC Charge Rate as well as slabs for PoC losses.

7. After considering the submissions of the Implementing Agency in the light of the relevant provisions of the Sharing Regulations, we approve the following:-

(a) Rates for Reliability Support Charges, HVDC Charges for Northern Region, Eastern Region, Western Region, Northern Eastern Region and Southern Region and HVDC Charges for Mundra-Mohindergarh for the three month period from 1.1.2016 to 31.3.2016 towards LTA/MTOA as per the table below:-

Item	Rate/Charges
Reliability Support Charge Rate	23703 ₹/MW/month
HVDC Charge Rate for Northern Region	20208 ₹ /MW/month
HVDC Charge Rate for Southern Region	22860 ₹ /MW/month



HVDC Charge Rate for Eastern Region, North Eastern Region and Western Region	7343 ₹ /MW/month
HVDC Charges for Mundra-Mohindergarh (amount payable by M/s Adani for 1495 MWLTA to Haryana)	₹251740065/month

(b) Rate of 3.29 paisa/unit for Reliability Charges towards STOA for the three month period from 1.1.2016 to 31.3.2016.

(c) Slab rates for demand zone (for withdrawal DICs) and injection zone (for injection DICs having LTA to target region) towards LTA and MTOA submitted by the Implementing Agency as the PoC Charges for the three month period from 1.1.2016 to 31.3.2016 as per the details given below:-

PoC Slab	(₹MW/Month)
I	342848
II	307668
III	272487
IV	237306
V	202125
VI	166944
VII	131763
VIII	96582
IX	61401

(d) Slab rates for injection zone and demand zone (injection DICs and withdrawal DICs) towards STOA submitted by the Implementing Agency as the PoC Charges for the three month period from 1.1.2016 to 31.3.2016 as per the table given overleaf:-



PoC Slab	(paise/unit)
I	22.21
II	19.80
III	17.39
IV	14.98
V	12.57
VI	10.15
VII	7.74
VIII	5.33
IX	2.92

(e) Slabs of percentage losses proposed by POSOCO as provided in the Sharing Regulations for the three month period from 1.1.2016 to 31.3.2016 as per the details given below:-

PoC Losses Slab	%of Losses
I	V +1.00%
II	V +0.75%
III	V +0.50%
IV	V +0.25%
V	Average Loss
VI	V -0.25%
VII	V -0.50%
VIII	V -0.75%
IX	V -1.00%

8. NLDC vide letter dated 14.1.2016 had stated that it has not received the YTC data from Powergrid. Powergrid has provided YTC data for new lines to be included in PoC of Q4 2015-16 only on 1.2.2016. As per the Regulations, Powergrid should provide such data 45 days prior to start of the quarter. There has been considerable delay in submitting the information by Powergrid. Powergrid is directed to furnish the required data as provided in the Regulations so that the PoC rates are published in time. In future, if the information is not submitted by Powergrid prior to 45 days before start of the quarter, NLDC may consider the data available with it so that PoC rates are published as per scheduled timeline.



9. Implementing Agency is directed to give wide publicity to the above rates for the information of the stakeholders.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson



